

**IN THE INCOME TAX APPELLATE TRIBUNAL  
“DB” BENCH, AGRA**

**BEFORE SHRI SATBEER SINGH GODARA, JUDICIAL MEMBER &  
SHRI MANOJ KUMAR AGGARWAL, ACCOUNTANT MEMBER**

**ITA No. 73/Agr/2023  
(Assessment Year 2018-19)**

Shri Haresh and Smt. Tara Shiksha Samiti, Sector 4, Awas Vikas Colony, Bodla Sikandra Agra-282007 UP	Vs.	CIT(Exemption), 5 <sup>th</sup> Floor, TC-46, Vibhuti Khand, Gomti Nagar, Next to Lohia Hospital, Indira Nagar Lucknow - 226010
स्थायीलेखासं./जीआइआरसं./PAN/GIR No: AAATH2150C		
Appellant	..	Respondent

Appellant by :	Sh. Rajesh Malhotra, CA
Respondent by :	Sh. Sukesh Kumar Jain, CIT-DR

Date of Hearing	12.02.2025
Date of Pronouncement	12.02.2025

**ORDER**

**PER SATBEER SINGH GODARA, JUDICIAL MEMBER:**

This assessee's appeal for assessment year 2018-19 arises against Commissioner of Income Tax(Exemption) [in short, the "CIT(E)"], Lucknow's DIN and Order No. ITBA/COM/F/17/2022-23/1051793131(1) dated 31.03.2023, in proceedings u/s 263 of the Income-tax Act, 1961, [hereinafter referred to as the 'Act'].

2. Learned counsel submits during the course of hearing that the assessee wants to withdraw it's instant appeal.

3. Learned department representative submits that he has no objection to the assessee's withdrawal request. Ordered accordingly.

4. This assessee's appeal is dismissed as withdrawn subject to all just exceptions.

Order pronounced in the open court on 12.02.2025

Sd/-  
(Manoj Kumar Aggarwal)  
ACCOUNTANT MEMBER

Sd/-  
(Satbeer Singh Godara )  
JUDICIAL MEMBER

Dated 12.02.2025

PS: Rohit/Subodh, Sr. PS

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR

ITAT AGRA